Vacant posts in PSUs

- 3777. MS. DOLA SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) what were the actual number of employees in Central Government Public Sector Undertakings (PSUs) every year for the last four financial years 2014-15, 2015-16, 2016-17 and 2017-18;
- (b) what will be the exact number of Central Government employees in 2018-19 financial year; and
 - (c) what are the actual number of vacant posts in Central Government sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Information is being collected from concerned Departments and will be laid on the Table of the House.

Private Provident Fund Trusts

- 3778. SHRI MOHD. ALI KHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that Government has permitted several private firms to establish their own trusts to manage Provident Fund (PF) contributions instead of depositing them to Employees' Provident Fund Organisation (EPFO);
- (b) if so, the details thereof including the number of firms given such exemption, year-wise; and
- (c) whether there is any check on these trusts to verify any misuse of these funds by the firms?
- THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, appropriate Government permits the establishments, already covered under the Act, to maintain their own Provident Fund Trusts under Section 17 of the Act.
- (b) The total number of exempted establishments under the Act is 1406 (as on 27.03.2018). Year-wise list of the establishments granted exemption is given in the Statement (*See* below).
- (c) Exempted establishments and its Trusts remain under the regulatory supervision of Employees' Provident Fund Organisation (EPFO). To keep check on these Trusts